

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 50(ND)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017


NAME OF THE COMPANY: World Book Company Pvt Ltd.

Vs

World Book India Pvt Ltd.

SECTION OF THE COMPANIES ACT: 7(7)r/w s 446,447,448,449,&450

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	TAPAN CHOUHURY	ADVOCATE	Appellant, Petitioner/ Applicant	
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2.	Anshuman Sharma	Advocate	Respondents	 25/4/17
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ORDER

This is an application pointing out the typographical error in the order dated 22.03.2017. In describing the Respondent No. 1-Company as 'World Book Company Pvt. Ltd.' the word 'India' has been omitted although it has been described as Respondent No. 1. Accordingly, the para commencing with the sentence, 'the case of the petitioner is that' is required to be read as under:-

'The case of the petitioner is that Respondent No. 1 Company, World Book India

Pvt. Ltd.'






Corrected

The other error pointed out by the learned counsel for the Respondent is in the 3rd line of the last paragraph of the order where date should be 15.10.2014 and 12.05.2016. We order incorporation of the aforesaid dates by deleting the erroneous dates incorporated in third line.

With the aforesaid corrections and observations, the application is disposed of. The corrected copy of the order be issued by the Office.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

25.4.2017
Vineet